

1

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 27/7/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017**

Name of the Company: Jhaveri Trading & Investment Pvt. Ltd.
V/s.
Oasis Textiles Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	ADV.	PETITIONER	Navin .
2.				

ORDER

Learned Advocate Mr. Navin Pahwa present for Financial Creditor/ Petitioner. None present for Corporate Debtor.

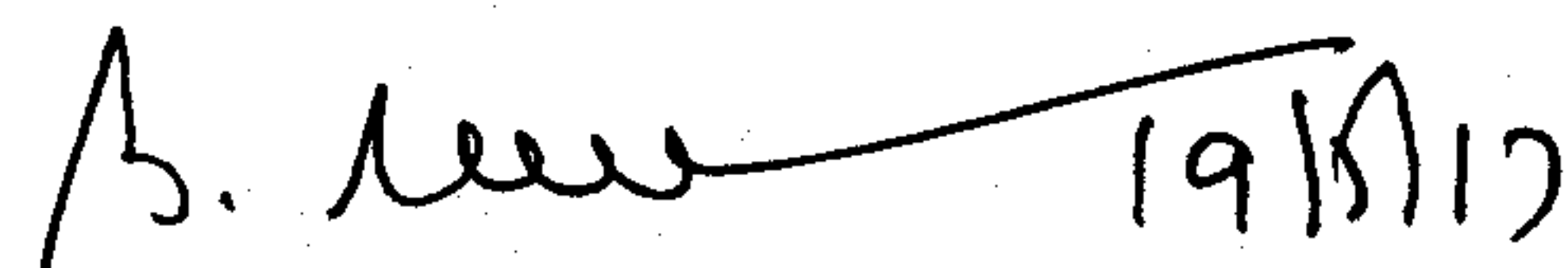
Heard arguments of Learned Counsel for Petitioner.

Copy of the petition sent to the corporate Debtor by speed post.

It appears that no intimation given to the Corporate Debtor regarding date of hearing.

Petitioner is directed to issue notice of date of hearing to corporate Debtor and file proof of service.

List the matter for hearing before admission on 26.05.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of May, 2017.